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(2018) 06 CHH CK 0059

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1602 Of 2018

Vijay Kumar And Ors APPELLANT

Vs

South Eastern

Coalfields Limited And RESPONDENT

Ors

Date of Decision: June 18, 2018 **Citation:** (2018) 06 CHH CK 0059

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Basant Kaiwartya, Ashish Surana, V. R. Tiwari

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

 Learned counsel appearing for the petitioners would submit that though petitioners' land have been acquired by the respondents - S.E.C.L. for

Gevra Project under the Coal Bearing Act (A & D), 1957 but they have been held ineligible for grant of compensation without assigning any reasons

and, therefore, direction may be issued to the respondent authorities to grant compensation to the petitioners in lieu of their acquired land.

- 2. I have heard learned counsel for the petitioners.
- 3. Be that as it may, the respondent No. 2 Chief General Manager, S.E.C.L. is directed to consider and dispose of the petitioners' case,

expeditiously, preferably within a period of 12 weeks from the date of receipt of certified copy of this order.

4. With the aforesaid observation to cost(s).	s, the writ petition	n stands finally disp	osed of. No order as